

quirements of agriculture in the country has been made;

(b) if so, the details thereof; and

(c) how much Government agencies provide at present?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) and (b). The All India Rural Debt and Investment Survey (provisional estimates) of the Reserve Bank of India, 1961-62, indicates that the total borrowings of cultivating families in the country during 1961-62 were of the order of Rs. 1030 crores and those of all rural families were of the order of Rs. 1230 crores. The exact amounts utilised for agriculture are not known.

(c) State Governments have given taccavi loans direct to cultivators for agricultural development of the order of Rs. 22 crores and Rs. 21 crores respectively in 1961-62 and 1962-63. Besides this, cooperatives advanced Rs. 244 crores in 1961-62 and Rs. 278 crores in 1962-63.

Nellore Rice

94. Shri P. Venkatasubbaiah: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the rice merchants of Andhra Pradesh have represented to the Central Government seeking permission to export Nellore rice outside the South Zone; and

(b) if so, the reaction of the Central Government thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No, Sir.

(b) Does not arise.

National Shipping Board

95 { Shri Yashpal Singh:
Shri Indrajit Gupta:
Shri Vidya Charan Shukla:
Shri M. R. Krishna:

Will the Minister of Transport be pleased to state:

(a) whether the Chairman of the National Shipping Board has resigned; and

(b) if so, the reasons, given by him?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) Broadly speaking it was for reasons of a personal nature.

Hindustan Shipyard

96. Shri Yashpal Singh: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that negligence on the part of Hindustan Shipyard Ltd. caused a loss of Rs. 9 lakhs on reconditioning of electrical equipment required for a vessel under construction;

(b) if so, whether any enquiry has been made to fix responsibility for this; and

(c) if so, the result thereof?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). Electrical machinery imported for a ship under construction, were found to be damaged due to long storage when the cases containing it were opened for fitment. This machinery had to be repaired involving a cost of Rs. 8.2 lakhs.

A Committee of Directors, appointed by the Board of Directors of the Hindustan Shipyard Ltd. to investigate into the circumstances that led to the deterioration of the electrical machinery and to fix responsibility, reported that

(i) normal attention as per practice prevailing in the Hindustan Shipyard at that time, was paid for the storage of this Machinery;

(ii) it was not possible to fix responsibility for the damages having regard to the circumstances prevailing at that time.

The Committee also suggested certain measures to be followed for safe